

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE IN
COMPLIANCE TO THE ORDER DATED 19.01.2022.**

IN THE MATTER OF:

SRI VENKATAPATHIRAJU YENUMULA

.....Applicant

Vs

UNION OF INDIA & ORS.

....Respondents

S.No.	Particulars	Page Nos
1.	Report of AP pollution control board in compliance to HON'BLE NGT order dated 19.01.2022 in the matter of oa no. 175 of 2020 (venkatapathi raja yenumala vs union of india & ors)	1-18
2.	Copy of the Hon'ble NGT order dt: 19.01.2022.	19-21
3.	1 ST CFO Rejection order dt: 09.03.2021 to ONGC, Kesanapalli for marine disposal.	22-23
4.	Copies of the letters addressed to the facilities for submission of time bound action plan to APPCB for implementation of non-compliance of observed by NGT committee.	24-31

Nawendu Asole
**ENVIRONMENTAL ENGINEER
A.P POLLUTION CONTROL BOARD
Regional Office, KAKINADA**

BEFORE

**INSPECTION REPORT OF AP POLLUTION CONTROL BOARD IN COMPLIANCE
TO HON'BLE NGT ORDER DATED 19.01.2022 IN THE MATTER OF OA NO. 175 OF
2020 (VENKATAPATHI RAJA YENUMALA VS UNION OF INDIA & ORS)**

**SUBMITTED TO
HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

Report Dated:25.03.2022

I Orders of the Hon’ble Tribunal

Hon’ble NGT, Southern Bench, Chennai in Original Application No. 175/2020(SZ) in the matter of Venkatapathi Raja Yenumala Vs Union of India & Ors vide order dated 19-01-2022 has directed

*“So, we direct the Joint Committee to inspect the unit again and consider the compliance report submitted by the ONGC regarding the recommendations made and the **Pollution Control Board is also directed to inspect independently and submit their report regarding satisfaction of the compliance and further steps, if any, to be taken to avoid such incidents in future from their side as a regulator. They have also not filed any action taken report as undertaken by them. So, the Joint Committee as well as Pollution Control Board are directed to file their further report and action taken report, if any, required on or before 25.02.2022.***

The officials of APPCB visited the site from 8th & 10th February, 2022 and collected effluent samples.

The compliance status of observations made by joint committee, compliance status submitted by the units at specific installation is submitted below:

Ila. Tatipaka GGS

Sl. No	Non-compliances observed by committee during first visit	Compliance status submitted by the unit and Upgradations/ Modifications made by the unit	Current status of compliance as verified by the APPCB.	Remarks
1	The storm water from the installation is discharged into main drains laid outside the unit premises. During inspection the committee observed that due to heavy rains and	Oil catchers are provided in two storm water drains located near process area and any oil carried over from the process area is recovered in the oil catcher. Unit has taken measures to desilt and clean the storm water drains twice a year to prevent logging. Unit has submitted that all the drains were cleaned and unit has taken measures to recover oil from the storm water drains. Unit claims as complying	Storm water drains are cleaned up in the most of storm water drains. However, no information is available with regard to mode of disposal of the silt & oily sludge. Sepages of effluent near the effluent collection tank, unloading tank were observed. Provision of discharge of Storm water is made outside the unit. Not made any arrangements for collection and treatment of	Partially complying

	water logging, effluent was getting mixed with storm water and from the main drain it may ultimately join sea.		first flush of rain water in ETP.	
2	The tilted plate interceptor and slop oil tank are not working properly. The capacity and retention time of plate interceptor is not adequate to treat the effluent. Hence the oil removed from effluent is stagnated and overflowing.	ETP Upgradation work is yet to be undertaken. Support structure of Tilted Plate interceptor is strengthened and is in operation as per the design capacity of 21 cum per hour which is adequate as per the design criteria of ETP. Unit claims as works under progress.	Supporting civil structure (wall) is strengthened only. Tilted plate interceptor is not upgraded. The existing plate interceptor and oil separators are not adequate to treat the effluent generated.	Not-complying
3	The units have not amended the consent for the revised quantity of effluent generated. Thereby presently the effluent	ETP upgradation works is yet to be undertaken. Post committee inspection, Tatipaka GGS is taking effluent from other installations only on rare occasions and effluent generated from Tatipaka GGS is only treated in the ETP. Unit claims as work under	The unit has Neither obtained amendment nor filed any application to the Board to obtain amendment of the consent order for increased quantity of effluent generated. As per the records, average effluent generated from the installation is 350m ³ /day and	Complying with consent discharge standards.

<p>generated from the installation is more than the quantity specified in the CFO issued by APPCB and moreover the existing ETP is not adequate in terms of capacity to treat the present effluent generated. As per the CFO issued to Tatipaka GGS on 27.02.2015 the quantity of effluent is 225 KLD but presently effluent generated is more than 500 KLD. In addition, 15 KLD of effluent generated from Tatipaka mini refinery, Endamuru GGS and</p>	<p>progress</p>	<p>provided collection tank of 40 KL only. Thus, the unit has not even one day storage of effluent.</p> <p>Effluent samples from inlet and outlet of ETP, leachate near sludge pit were collected and the analysis results are given in table 1.</p> <p>Old ETP is not in use and is filled with effluent. Oily effluent is still present in clarifier. No time bound action plan submitted to treat the effluent present in the old ETP.</p>	
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	Mandapeta GGS has to be treated. Hence the existing ETP of capacity 500KL is not adequate to treat the present quantity of effluent generated.		
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Table 1: Wastewater analysis results of Tatipaka GGS

	Sampling Location	Inlet of ETP	Outlet of ETP which is being reinjection into abandoned wells	Leachate sample collected at sludge pit near flare stack	As per CFO standards
S.No.	Parameter	Values (mg/l) Except pH			
1.	pH	7.75	7.64	8.98	--
2.	Total Suspended Solids at 105° C	87	29	16	100
3.	Total Dissolved Solids at 105° C	19384	6540	9312	--
4.	Chemical Oxygen Demand	2544	668	528	--
5.	Biochemical Oxygen Demand	620	150	120	--
6.	Oil & Grease	11.0	2.6	<1.0	10

As per the analysis reports, the treated effluent is conforming to the Board's standards for ED well disposal.

4	Sludge drying beds are not in operation	Unit has invited tenders for disposal of sludge. Oily sludge is collected in Sludge storage	Oily sludge is being stored in open sludge pit which is completely filled up to the brim. Lot of spillages observed all around the sludge pit. As the sludge pit completely filled up to the brim, there is every	Not-complying
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		<p>tank. Tendering work is in progress for Oil recovery from Sludge (E-tender No. K16JC21015) followed by Bioremediation of residual for which NOA exist with TERI. Unit claims as work under progress.</p>	<p>possible of over flow and contamination of rain water during rainy season.</p>	
5	<p>TVOC levels measured using handheld PID analyser in the ETP area is varying from 2.2ppm to 4.0ppm</p>	<p>Online Hydrocarbon detectors are installed to monitor fugitive emissions. Guard pond and storm water drains cleaning has been carried out and TVOC levels are within the limits. Unit claims as complying</p>	<p>No perceptible smell was observed during the inspection.</p>	<p>Complying</p>
6	<p>There is no dedicated hazardous waste storage shed. ETP sludge,</p>	<p>Hazardous waste and chemical sheds are constructed. Storage of hazardous waste & chemicals are</p>	<p>Provided closed shed for storage of hazardous waste, but no hazardous waste stored in the shed.</p>	<p>Partially complying</p>

	empty barrels, slop oil are stored haphazardly within the unit premises	being stored in the designated sheds. Unit claims as complying		
7	In old GGS plant drain effluent is joining storm water drains and pH of drain effluent was 14 and same was joining storm water drain	Drain channels are cleaned. The pH levels are observed to be within the limits. Unit claims as complying	No effluent was observed in the drains. Near old GGS plant. However, there is possibility of contamination of storm water during rains. The unit has to isolate the process area from storm water drains in order to prevent contamination during rainy season.	complying
8	LDAR of refinery is not carried out. TVOC levels near the valves of distillation column is around 5ppm and near sampling point is 70ppm	Unit is periodically monitoring TVOC levels internally. Unit claims as complying	Not carrying out Leak detection and repair (LDAR) study through certified agencies.	Partially complying
9	In the gas dehydration	The Boiling point of TEG is more	No perceptible smell was observed during the inspection.	Complying.

	<p>unit in the re-boiler system, rich glycol (containing moisture) is heated to 200°C and moisture is knocked out into the atmosphere. During knocking out some glycol vapors is carried along with moisture. There was odor nuisance in the area.</p>	<p>than 240°C whereas, the re-boiler temperature is maintained at 190°C. So the chances of glycol vaporisation is nil. Unit claims as complying</p>		
<p>10</p>	<p>Odour nuisance</p>	<p>Due to cleaning of drains, removal of oily sludge and controlled knock out emissions TVOC levels are within the limits and hence there is no odour nuisance. Unit claims as complying</p>	<p>No perceptible smell was observed during the inspection.</p>	<p>Complying</p>

II.b. Kesanapalli-W: GGS

Sl. No	Non-compliances observed by committee during first visit	Compliance status submitted by the unit and Upgradations/ Modifications made by the unit	Current status of compliance as verified by APPCB	Remarks
1	Effluent is getting mixed with storm water and storm water is discharged into main drain outside the unit premises. pH of the storm water was 12. In addition the leaves and garden waste is in the drain and getting putrefied in the drain itself	Drains were cleaned.	Storm water drains were cleaned and dry at present. However, there is possibility of contamination of storm water during rains. The unit has to isolate the process area from storm water drains in order to prevent contamination during rainy season. No records available regarding quantity of oily sludge removed and disposed.	Partially complying
2	The effluent stored in treated effluent sump was red in color and pH was more than 12	Red colored effluent is taken to ETP for treatment. Unit informed that awareness was created among the workers as not to add any chemicals into treated water or fresh water sumps. Unit claims as complying	Treated effluent samples were collected and analysis reports were submitted at Table.2.	Complying
3	There is no dedicated hazardous waste storage sheds	Dedicated storage sheds for hazardous waste and chemicals have been built. Unit claims as complying	Provided two sheds for chemical storage and hazardous waste storage. However, the unit has been storing ETP sludge / oily sludge openly in sludge tanks. No records pertaining to storage and disposal of Hazardous waste i.e., waste lube oil/ sludge shown during the inspection.	Partially complying. Constructed shed, but continuing storage of oil sludge openly in sludge pits.

<p>4</p>	<p>The unit was disposing the effluent by means of marine disposal but however the unit has not obtained necessary permissions from APPCB for marine disposal. Further, part of the pipeline used for deep sea disposal (1000m stretch of pipeline taking deep sea) is broken and washed away. Presently the unit is disposing the effluent in the coast. The unit had obtained CRZ clearance for laying of pipelines</p>	<p>ONGC having CFE and auto renewal of CFO for the operation of Kesnapalli-w ETP which is available upto 31.07.2023. CRZ clearance was also obtained for laying disposal line. New contract/tender was awarded for laying New Marine disposal line in place of broken line (which is expected to be completed by March-2022, in the favourable climate window) Meanwhile, temporary arrangement was made with 8" casing pipe and GRE flexible connection in place of the washed out portion (till the permanent line will be made available). Also additional arrangement was done to take a substantial portion of N.ETP treated effluent to ED wells ETP(old) for disposal for deep well injection, and subsequently to</p>	<p>Unit has obtained CRZ clearance for laying of pipeline for marine disposal. Unit has obtained CFE from APPCB for laying of pipeline for marine disposal on 13.08.2015. The facility applied for CFO of the Board for marine disposal on 03.12.2020 and same was rejected by APPCB on 09.03.2021 as the unit has not completed the marine pipeline. Copy of the rejection letter is enclosed as Annexure-1. The unit has laid a pipeline for marine disposal of treated water from the new ETP into Sea at a distance about 60 mtrs., only. from the shore. The facility discharging 1200 KLD of wastewater through pipeline. As per the analysis report of the effluent discharging through pipeline into sea, the COD levels recorded as 528 mg/l against the general standard of 250 mg/l. During inspection, the facility has been laying a new pipeline at a distance of about 150 mtrs., from the existing marine disposal The facility has completed laying of 1500 m HDPE line with diffuser in the sea and trenching work by dredger pontoon Marine is in progress.</p>	<p>Not complying</p>
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	<p>reduce marine disposal quantity from New ETP. Additional high pressure water injection pump was installed for this purpose.</p> <p>Also additional Effluent disposal wells were commissioned after WOR for effluent disposal (deep well injection) for capacity expansion.</p> <p>Unit claims as work under progress</p>	
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Table 2: Effluents samples collected and the analysis results are as follows:

	Sampling Location	Inlet of ETP (New ETP)	Outlet of ETP which is being discharged into marine disposal (Tank No.004 TK-003A)	Outlet of ETP which is being discharged into marine disposal (Tank No.004 TK-003B)	Inlet of ETP (Old ETP)	Outlet of ETP which is being reinjection into abandoned wells
S.No.	Parameter	Values (mg/l) Except pH				
1.	pH	7.82	8.47	8.49	8.20	8.28
2.	Total Suspended Solids at 105°C	64	101	147	140	369
3.	Total Dissolved Solids at 105°C	21280	22872	22920	20772	21800
4.	Chemical Oxygen Demand	2208	640	528	2192	1264
5.	Biochemical Oxygen Demand	540	135	120	580	260
6.	Oil & Grease	13.4	<1.0	<1.0	4.0	2.6

5	Water logging observed at the entrance of the unit	Area is cleared of water logging. Levelling and cleaning was done. Now the premise is properly maintained.	No water logging was observed during the inspection.	Complying
6	In the ETP area, the unit had covered with fresh soil. The committee excavated the portion of the soil and found that black oily soil was present below upto depth of 1m	After excavation of the area, where ever oily soil was observed and which was removed and transferred to sludge bed for bioremediation.	No oil spillage / dumping of sludge was observed.	Complying
7	Opposite to new ETP boundary wall, waste oil & sludge is dumped on land to an extent of two to three acres	The said area was allowed to dried up water, where ever oily soil was observed and was removed and transferred to sludge bed for bioremediation .After cleaning properly, initiative was taken to bring this area under green belt (by growing greenery)	No waste oil / sludge was observed.	Complying
8	In around 5acres of land opposite to DG room the effluent & sludge is accumulated. From the sediment sampling it is learnt that mercury is present in the range of 201 mg/Kg	The area allowed to dry water and where ever contaminated soil was observed and that portion was cleared from the area to sludge pit. Now greenery is visible in the area. The soil	No accumulation of effluent and sludge were observed in the land opposite to DG room.	Complying

		analysis by HECS, shows mercury levels below the quantifiable limit.		
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II.c Odalarevu

Sl. No	Non-compliances observed by committee during first visit	Compliance status submitted by the unit and Upgradations/ Modifications made by the unit	Current status of compliance as verified by APPCB.	Remarks
1	The ETP is not functioning properly. Oil is removed from slop oil tank and then effluent is stored in holding ponds. Multimedia filters were not in operation on the day of the visit. Effluent is disposed on the ground without treatment. ETP is not properly working since 2017 and the unit is yet to replace worn out pumps	Unit has improved housekeeping and maintenance activities. Unit has replaced corroded valves, serviced pumps & pipelines, installation of new diaphragm pump, replacement of media of multi-media filters. Unit is producing 18-30 m ³ /day of effluent which is processed in 3-5 hours and injected into effluent disposal wells. The ETP is operational and functioning properly and operated in batches depending upon load to ETP. Unit claims as Complying	ETP of 160 KLD capacity was in operation. Collected samples from inlet and outlet of ETP and as per analysis reports, the treated water is conforming to the Board's discharge standards into ED wells. Flow meters are installed at inlet and outlet of ETP. Effluent samples results are given at table.3.	Complying

Table 3: Odalarevu raw and treated effluent analysis results

	Sampling Location	Inlet of ETP	Outlet of ETP	Sample collected from lagoon near injection pump house	Treated water collected from EO2 tank before discharging into abandoned well	Produced water collected from TK2001 tank before discharging into abandoned well	Sample collected from lagoon located in between M/s GAIL & ONGC Terminal	Board Standards as per CFO.
S.No.	Parameter	Values (mg/l) Except pH						
1.	pH	6.24	5.99	8.60	6.25	6.70	7.92	--
2.	Total Suspended Solids at 105°C	28	17	12	54	80	14	100
3.	Total Dissolved Solids at 105°C	--	--	3840	21680	11096	25120	--
4.	Chemical Oxygen Demand	--	--	80	13920	60800	568	--
5.	Biochemical Oxygen Demand	--	--	18	3300	15000	130	--
6.	Oil & Grease	2.4	<1	<1	4.2	2.2	<1	10
2	Severe odour nuisance and VOC levels inside unit premises was varying from 4.0ppm to 6.0ppm when measured using handheld PID (photo ionic detector) analyzer	Oil in the CRWS tank and other operational area pits have been processed and being maintained regularly within limits so that VOC and odour nuisance is not available in the premises anymore.		No perceptible smell was observed.			Complying	

<p>3</p>	<p>During the visit, there were rains and water logging was observed in the area. Both Effluent mixed with storm water was present in the unlined lagoon in more than 10 acres of land between M/s GAIL and M/s ONGC terminals. The pH of the lagoon water was around 5</p>	<p>Unit claims that MEG barrels were placed near the referred lagoon having an area of 1.25 acres (not 10 Acres) during construction activities. Unintended and inadvertent leakage of one of the barrel of MEG in the area might have resulted into low pH value in the sample. The same has been rectified. Top layer of soil has been recovered and shall be processed for bio remediation/Transfer to TSDF for landfill depending upon sample analysis. After removal of the top layer of soil, the area will be properly protected with bund and rain water shall be stored in the pond. Unit claims as Complying</p>	<p>Patches of water was observed, in the area between M/s GAIL and M/s ONGC terminals. Collected samples and as per analysis reports COD levels reported as 568 mg/ltr indicating that storm water contaminated with oil / sludge finding its way from the facility into low lying area. the facility has to isolate all the process areas from contamination of storm water during rainy season.</p>	<p>Not complying</p>
<p>4</p>	<p>The storm water drains are completely clogged and was filled with thick oily sludge.</p>	<p>The storm water drains are being cleaned periodically in a phase wise manner to remove the vegetation.</p>	<p>Storm water drains were cleaned and dry at present. However, there is possibility of contamination of storm water during rains. The unit has to isolate the process area from</p>	<p>Complying</p>

			<p>storm water drains in order to prevent contamination during rainy season.</p> <p>No records available regarding quantity of oily sludge removed and disposed.</p>	
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II. d. Gopavaram GGS

Sl. No	Non-compliances observed by committee during first visit	Compliance status submitted by the unit and Upgradations/ Modifications made by the unit	Current status of compliance as verified by the APPCB.	Remarks
1	Unit is generating 1800 KLD of effluent but the capacity of ETP is 600 KL	Unit is in the process of upgrading ETP and augmenting the capacity. Unit claims as work under progress	As per the CFO of the Board, permitted quantity discharging into ED wells is 6 KLD only. But actual effluent generation varies from 1500 KLD to 1800 KLD. The existing ETP is capacity of 600 KLD. The facility has been discharging both treated & untreated effluent into ED wells. Collected samples from inlet, outlet of ETP and lagoon located at South-East direction, untreated wastewater discharging into ED wells. As per the analysis reports, effluents discharging into ED wells are conforming to Board's discharge standards.	Not Complying with respect to treatment capacity. Lot of effluent spillages observed near the effluent pumping station to ED wells. The effluent pumping stations, ETP area are not isolated and there is possibility of contamination of storm water during rainy season.

Table 4: Gopavaram raw and treated effluent analysis results

	Sampling Location	Inlet of ETP	Outlet of ETP which is being reinjected into abandoned wells	Sample collected from lagoon located at south-east direction inside the facility	Untreated waste water collected from effluent storage tank before injection into abandoned wells	Standards as per CFO
S.No	Parameter	Values (mg/l) Except pH				
1.	pH	7.75	7.64	8.98	8.21	--
2.	Total Suspended Solids at 105 ^o C	87	29	16	57	100
3.	Total Dissolved Solids at 105 ^o C	19384	6540	9312	36140	--
4.	Chemical Oxygen Demand	2544	668	528	80	--
5.	Biochemical Oxygen Demand	620	150	120	22	--
6.	Oil & Grease	11.0	2.6	<1.0	3.4	10

III Conclusions and Recommendations

Hon'ble NGT vide order dated 19.01.2022 directed the APPCB to inspect the units and verify the compliance status observed that, there are improvements with respect to observations of joint committee. But, the facilities are yet to achieve compliance and few serious & significant violations were observed by the APPCB.

- i. Tatipaka GGS has not taken proper measures for collection, storage and disposal of oily sludge. Currently, Oily sludge is being stored in open sludge pit which is completely filled up to the brim. Lot of spillages observed all around the sludge pit. As the sludge pit completely filled up to the brim, there is every possible of over flow and contamination of rain water during rainy season. The facility shall obtain amendment of CFO & HWA order from APPCB for increase in effluent generation, inclusion of hazardous oil sludge generation, storage, treatment and disposal. Effluent oily sludge stored in the old ETP shall be treated and old ETP shall be dismantled. Process area, ETP area, Oil sludge storage area, shall be isolated in order to prevent contamination of storm water during rainy season. The facility shall make arrangements for collection and treatment of first flush rain.

- ii. Board issued consent to Kesanapalli GGS to discharge 600 KLD of treated water into ED wells. The facility shall obtain amended CFO & HWA order from APPCB for increase in effluent generation, inclusion of hazardous oil sludge generation, storage, treatment and disposal. The facility shall increase the height of the flare stack for better dispersion of flue gases. The facility shall obtain CRZ and CFE from the APPCB for newly laying marine disposal pipeline.
- iii. Gopavaram GGS: Effluent generation is around 1800 KLD and ETP capacity 600 KLD of effluent. Hence untreated effluent is discharged outside the unit premises. Water present in unlined lagoon contained COD of 528 mg/l indicating the presence crude oil/effluent in the sample. The facility shall enhance the effluent treatment capacity as per effluent generation. The facility shall obtain amended CFO & HWA order from APPCB for increase in effluent generation, inclusion of hazardous oil sludge generation, storage, treatment and disposal. Process area, ETP area, Oil sludge storage area, shall be isolated in order to prevent contamination of storm water during rainy season.
- iv. As per Hazardous Waste Management & Handling Rules, 2016, hazardous waste shall not be stored not more than 90 days. All the units shall implement the corrective actions, shall submit time bound action plan for disposal of sludge.
- v. APPCB reviewed the non-compliance of these industries in the External Advisory Committee (Task Force) meeting held on 07.09.2021 and after detailed discussion, the committee recommended to communicate NGT committee findings to the ONGC to submit specific time bound action plan to the Board within a month time and the issue will be examined upon receipt of the action plan from ONGC for each facility. Accordingly, the APPCB vide letter dated 26.09.2021, directed these facilities to submit specific time bound action plan to the Board within a month time, enclosing the NGT committee findings. The facilities have not submitted specific time bound action plan till date. Detailed reports are being sent to Board Office, APPCB for review of non-compliance of the facilities with respect to consent conditions, NGT committee observations and Board's directions.

Narinder Arora
ENVIRONMENTAL ENGINEER
AP POLLUTION CONTROL BOARD
Regional Office, KAKINADA

Item No.02:

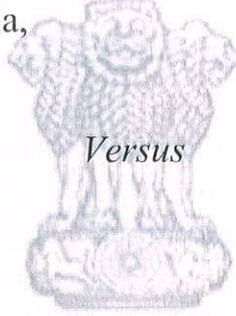
BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.175 of 2020 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Venkatapathi Raja Yenumula,



...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 19.01.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s):

Mr.Sravan Kumar

For Respondent(s):

Mr. G.M. Syed Nurullah Sheriff for R1.

Mr. A.R. Sakthivel for R2

Mr. R. Sankara Narayanan, ASGI along with
Mr.Giridhar for R3.

Mr.Basu for Ms.Madhuri Donti Reddy for R5, R7 to
R12

Ms. P. Jayalakshmi for R6

ORDER

1. As per order dated 03.12.2021, the case was originally adjourned to 06.01.2022 directing the ONGC to submit detailed status report and compliance report for consideration of report and hearing.
2. We have received the status cum compliance report filed by the ONGC to the Joint Committee report.

3. Learned Counsel appearing for the applicant wanted this to be verified by the Joint Committee as well as by Pollution Control Board and if there is any non-compliance, they will have to be directed to file further non-compliance reports.
4. Pollution Control Board is also expected to file a detailed report regarding the compliance of directions issued and its effectiveness. So, we direct the Joint Committee to inspect the unit again and consider the compliance report submitted by the ONGC regarding the recommendations made and the Pollution Control Board is also directed to inspect independently and submit their report regarding satisfaction of the compliance and further steps, if any, to be taken to avoid such incidents in future from their side as a regulator. They have also not filed any action taken report as undertaken by them. So, the Joint Committee as well as Pollution Control Board are directed to file their further report and action taken report, if any, required on or before 25.02.2022.
5. The Joint Committee is also directed to ascertain as to whether ONGC is spending its CSR amount to meet the environmental sustainable development activities as directed to be done under Environmental Clearance and incorporate the same in the report to be filed.
6. ONGC is also directed to hand over a copy of the compliance report filed by them to the Joint Committee and also to the Pollution Control Board within a week, so as to enable them to comply with the direction issued

by this Tribunal.

7. Apart from the Joint Committee answering the question raised by the Learned Counsel appearing for the applicant regarding the utilisation of the CSR amount for environmental sustainable development activities in that area as directed in the Environmental Clearance, ONGC is also directed to file a detailed report regarding the same as to the nature of activities undertaken by them to fulfil this condition.
8. Registry is directed to communicate this order to the members of the Committee and other official respondents for their information and compliance of the direction.
9. For consideration of further reports and hearing, post on 25.02.2022.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.175/2020,
19th January, 2022. AM.



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
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Lr.No: APPCB/ VSP/ KKD / 5056 /HO/CFO /2021

09/03/2021

Sub: APPCB - UH-IV - CFO - M/s. Oil & Natural Gas Corporation Ltd., marine disposal of treated effluent from ETP at Kesanapalli GGS, East Godavari District - Application for 1st CFO & HWA for marine pipeline for disposal of effluents - Non-compliance of earlier issued CFO & CFE conditions - Rejection of 1st CFO application - Reg.

- Ref:-**
1. CFO Order Dt.28.02.2015 and valid upto 31.07.2018 and same was auto renewed on 06.08.2018 for a period upto 31.08.2023.
 2. CFE Order dated 13.08.2015.
 3. Industry's 1st CFO application dated 03.12.2020
 4. EE, RO, Kakinada inspection report dated 12.12.2020.
 5. CFO Committee meeting held on 19.02.2021.

The Board vide order dated 28.02.2015 issued CFO to the facility to produce natural gas - 2,69,000 M3/day with Point of disposal of the process effluents is re-injection into abandoned wells KSP 7 & 3 with a depth of not less than 1000 meters after treatment in ETP at Kesanapalli GGS complex and meeting the standards which was valid upto 31.07.2018 and the validity was extended through auto renewal for a period upto 31.08.2023. The facility obtained CFE on 13.08.2015 for marine pipeline for disposal of effluents - 1500 M3/day. Now, the industry applied for CFO for marine pipeline for disposal of effluents - 1500 M3/day, for a period upto 28.02.2023, for a project cost of Rs. 39 Cr, with a total area of 6.4 acres and the RO, Kakinada submitted the inspection report.

The issue of 1st CFO&HWA to the facility was placed in the CFO Committee meeting held on 19.02.2021 and the committee observed the following:

1. Not constructed guard pond of 8 days storage capacity of effluent generation.
2. Not provided magnetic flow meter with digital totalizer with recording facility for the purpose of quantification of treated effluent discharged through marine outfall.
3. Not been complying with Oil Spill Contingency Plan.
4. Has to improve the housekeeping.
5. The industry has not provided separate energy meter to the ETP.

The JCEE, ZO, Visakhapatnam informed that SEE, Zonal office inspected the facility along with NGT committee and observed that the marine pipeline for disposal of treated effluent into sea was broken and industry is discharging the treated effluents

through 50 mtrs temporary line. Due to discharge of treated wastewater through temporary line, complaints were received from the local community against the facility.

After detailed discussion, the committee recommended to reject the issue CFO & IIWA to the facility, as the facility has not completed the marine pipeline as per the SOP and directed to approach the Board after completion of marine pipeline.

In view of the above, the 1st CFO application filed by the facility is hereby rejected. The facility shall re-submit the 1st CFO application after completion of marine pipeline, as per the SOP.

Further informed that, the fee paid by the facility is valid and the facility has to pay balance CFO fee at RO, Kakinada (as per the EFS&T Dept., Govt. of AP issued revised fee structure of CFO vide G.O. Ms. No. 14 dated 26.02.2021).

It is also informed that operation of the industry, without valid CFO is violation of Sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Sections 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and Amendments thereof, which attracts action under various provisions of the said Acts.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

To

The Occupier,

M/s. Oil & Natural Gas Corporation Ltd.,

Marine disposal of treated effluent from ETP at Kesanapalli GGS,

East Godavari District

Email: jain_nilesh@ongc.co.in

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Kakinada for information and necessary action.

Signed by Dr.

B.madhusudhana Rao

Date: 09-03-2021 18:14:22

Reason: Approved

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010



Phone:0866-2463200.
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

24

Lr.No.126/APP/UB/UH-II/TF/KKD/2016-931

Date: 26.09.2021.

To
M/s. Oil & Natural Gas Corporation Ltd.,
Odalarevu Onshore Terminal,
East Godavari District.

Sir,



Sub: APPCB – HO - UH-II - TF - M/s. Oil & Natural Gas Corporation Ltd., Odalarevu Onshore Terminal, East Godavari District – Non-compliance of CFE & CFO conditions – Inspection of the Board officials on 11.02.2020 – Show Cause Notice issued on 14.02.2020 – Legal hearing held on 07.09.2021 – Implementation NGT Committee Recommendations - Submission of Action Plan – Reg.

Ref: 1. CFO Order No. Dt.23.04.2016 .
2. O.A.No.175 of 2020 NGT order dated 08.09.2020.
3. The Board officials inspected the facility on 11.02.2020.
4. Notice issued to the facility on 14.02.2020.
5. The ZO Visakhapatnam report vide mail dated 23.06.2021
6. External Advisory Committee (TF) meeting held on 07.09.2021.
* * *

Vide reference 1st cited, Board issued CFO to M/s. Oil & Natural Gas Corporation Ltd., Odalarevu Onshore Terminal, East Godavari District vide order dated 23.04.2016 .

Vide reference 2nd cited, an O.A no. 175 of 2020 was filed before the Hon'ble NGT Southern Bench on alleged pollution by M/s ONGC (Oil & Natural Gas Corporation Ltd) units in the State of Andhra Pradesh along the Krishna-Godavari Basin located in East Godavari and West Godavari District of Andhra Pradesh regarding oil leakage in the pipe lines there by damaging agricultural lands and water bodies . In order to ascertain the impact of the activities of M/s GAIL and M/s ONGC, the Hon'ble NGT in its orders dated 08.09.2020 has appointed a Joint Committee comprising of 1) a Senior Officer from Regional Office, Ministry of Environment & Climate Change (MoEF&CC), Chennai, 2) a Senior Officer from Regional Office, Central Pollution Control Board (CPCB), Chennai, 3) a Senior Officer as deputed by the Chairman of the Andhra Pradesh Pollution Control Board (APP/UB), 4) the District Collector, East Godavari and West Godavari Districts or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate designated by the respective District Collectors and 5) an Expert on Petroleum Engineering from Andhra University College of Engineering, Visakhapatnam to inspect the area in question and submit a factual as well as action taken report. The committee inspected an submitted report to the Hon'ble NGT.

Vide reference 3rd cited, the Board officials inspected M/s. ONGC, Odalarevu Onshore Terminal on 11.02.2020 and observed non-compliance of consent conditions and issued notice to the facility on 14.02.2020 vide reference 4th cited.

Vide reference 5th cited, the ZO, Visakhapatnam submitted the report on the ONGC facilities in East Godavari. The following were submitted with respect to the facility:

- Stagnated effluents near pumps of high pressure were observed.
- ETP pipelines leakages were observed thereby discharging effluents onland.
- Poor housekeeping observed near ETP area and high pressure pumps area.
- Notice was issued to the facility on 14.02.2020 with a direction to rectify the lapses observed and to submit explanation on the notice.

Vide reference 6th cited, legal hearing conducted before External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representative of the industry, JCEE, ZO, Visakhapatnam and AEE, RO, Kakinada attended the meeting through VC.

The Committee discussed improper management effluents and Solid Waste, poor condition of conveyance pipelines, improper disposal of effluents etc., by ONGC Facilities in East Godavari District. The representatives of the ONGC informed that necessary steps will be taken to rectify defects pointed out by the NGT Committee.

The Committee after detailed discussion, recommended to communicate NGT Committee findings to the ONGC to submit specific time bound action plan to the Board with a month. The issue will be examined upon receipt of the action plan from ONGC for each facility.

The NGT Committee Report is herewith enclosed for implementation of the Committee recommendations and with a direction to submit time bound action plan in a month time.

Encl: a/a.

Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O. //

M. Rajesh Kumar
28/9/21

SENIOR ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
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— 26 —

Phone:0866-2463200.
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Website :www.appcb.ap.nic.in

Lr.No.126/APP/UB/UH-II/TF/KKD/2016- 939

Date: 26.09.2021.

To
M/s. Oil & Natural Gas Corporation Ltd.,
GCS station and mini refinery,
Tatipaka,
East Godavari District.

Sir,



Sub: APPCB – HO - UH-II - TF - M/s. Oil & Natural Gas Corporation Ltd., GCS station and mini refinery, Tatipaka, East Godavari District – Non-compliance of CFE & CFO conditions – Inspection of the Board officials on 20.11.2020 – Show cause notice issued on 23.11.2020 – Legal hearing held on 07.09.2021 – Implementation of NGT Committee Recommendations- Submission of Action Plan – Reg.

- Ref:**
1. CFO Order dated 27.02.2015 valid up to 31.07.2018 and Auto renewal of CFO valid up to 31.07.2023.
 2. O.A.No.175 of 2020 NGT order dated 08.09.2020.
 3. The Board officials inspected the facility on 20.11.2020.
 4. Show cause notice issued to the facility on 23.11.2020.
 5. The ZO Visakhapatnam report vide mail dated 23.06.2021
 6. External Advisory Committee (TF) meeting held on 07.09.2021.

Vide reference 1st cited, Board issued CFO to M/s. ONGC (GCS-Tatipaka) for period upto 31.07.2018 and Auto Renewed upto 31.07.2023.

Vide reference 2nd cited, an O.A no. 175 of 2020 was filed before the Hon'ble NGT Southern Bench on alleged pollution by M/s ONGC (Oil & Natural Gas Corporation Ltd) units in the State of Andhra Pradesh along the Krishna-Godavari Basin located in East Godavari and West Godavari District of Andhra Pradesh regarding oil leakage in the pipe lines there by damaging agricultural lands and water bodies. In order to ascertain the impact of the activities of M/s GAIL and M/s ONGC, the Hon'ble NGT in its orders dated 08.09.2020 has appointed a Joint Committee comprising of 1) a Senior Officer from Regional Office, Ministry of Environment & Climate Change (MoEF&CC), Chennai, 2) a Senior Officer from Regional Office, Central Pollution Control Board (CPCB), Chennai, 3) a Senior Officer as deputed by the Chairman of the Andhra Pradesh Pollution Control Board (APP/UB), 4) the District Collector, East Godavari and West Godavari Districts or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate designated by the respective District Collectors and 5) an Expert on Petroleum Engineering from Andhra University College of Engineering, Visakhapatnam to inspect the area in question and submit a factual as well as action taken report. The committee inspected and submitted report to the Hon'ble NGT.

Vide reference 3rd cited, the officials of Board inspected M/s. Oil & Natural Gas Corporation Ltd., at GCS-Tatipaka station and mini refinery Tatipaka on 20.11.2020 and observed non-compliance of consent conditions.

Vide reference 4th cited, the Board issued show cause notice to the facility on 23.11.2020 for non-compliance of consent conditions.

Vide reference 5th cited, the ZO, Visakhapatnam submitted the report on the ONGC facilities in East Godavari. The following were submitted with respect to the facility:

The facility is disposing treated water for re-injection into abandoned wells at Tatipaka 13, 14, 15 and Pasarlapudi 33 instead of re-injection into abandoned wells KSP 7 and 3 with a depth of not less than 1000 mtrs after treatment in ETP at Tatipaka GCS complex as mentioned in the Consent order, thereby violating the point of disposal condition

mentioned in the outlets of discharge of effluents.

- The facility is storing tank bottom sludge unscientifically thereby violating consent condition.
- Open drains filled with dark colour effluents and oil spillages were observed near effluents storage tanks and near ETP area.
- Dark oil content effluents are stagnated onland in the premises thereby causing ground water pollution.
- The Board issued show cause notice to the facility on 23.11.2020 for non compliance.
- Effluents samples were collected at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated standards.

Vide reference 6th cited, legal hearing conducted before External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representative of the industry, JCEE, ZO, Visakhapatnam and AEE, RO, Kakinada attended the meeting through VC.

The Committee discussed improper management effluents and Solid Waste, poor condition of conveyance pipelines, unauthorized disposal of effluents, etc by ONGC Facilities in East Godavari District. The representatives of the ONGC informed that necessary steps will be taken to rectify defects pointed out by the NGT Committee.

The Committee after detailed discussion, recommended to communicate NGT Committee findings to the ONGC to submit specific time bound action plan to the Board with in a month time. The issue will be examined upon receipt of the action plan from ONGC for each facility.

The NGT Committee Report is here with enclosed for implementation of recommendations and with a direction to submit specific time bound action plan to the Board with in a month time.

Encl: a/a.

Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O. //

M. Rajshankar
28/9/21
SENIOR ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD

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Website :www.appcb.ap.nic.in

— 28 —

Lr.No.126/APP/UB/UH-II/TF/KKD/2016- 935

Date: 26.09.2021.

To
M/s. Oil & Natural Gas Corporation Ltd.,
Kesanapalli-GGS,
Turpupalem (V), Malkipuram (M),
East Godavari District



Sir,

Sub: APPCB – HO - UH-II - TF - M/s. ONGC (GGS-Kesanapalli), East Godavari District –Non-compliance of CFE & CFO conditions - Inspection of the Board officials on.20.11.2021 – Show cause notice issued on 23.11.2020 – Inspection of the Board officials on 22.06.2021– Show cause notice issued on 22.06.2021- Legal hearing held on 07.09.2021 – Implementation of recommendations of NGT Committee Report - Submission of Action Plan - Reg

- Ref:**
1. M/s. ONGC (GGS-Kesanapalli), CFO Order No. Dt.27.02.2015 which is valid upto 30.09.2018 and its Auto Renewed upto 30.09.2023.
 2. CFE Order No.379/APP/UB/CFE/RO-KKD/H012015-3448, dated 13.08.2015.
 3. O.A.No.175 of 2020 NGT order dated 08.09.2020.
 4. Inspection of the Board Officials dt. 20.11.2020
 5. Showcause notice issued to the facility on 23.11.2020
 6. Inspection of the Board Officials dt. 22.06.2021
 7. Showcause notice issued to the facility on 22.06.2021
 8. The ZO Visakhapatnam report vide mail dated 23.06.2021
 9. External Advisory Committee (TF) meeting held on 07.09.2021

Vide reference 1st cited, the Board issued CFO to M/s. ONGC (GGS-Kesanapalli) vide order dated 27.02.2015 which is valid up to 30.09.2018 and its Auto Renewed upto 30.09.2023.

Vide reference 2nd cited, the Board issued CFE for laying and commissioning of the pipeline for marine disposal of treated effluent from ETP at Kesanapalli GGS to Bay of Bengal.

Vide reference 3rd cited, an O.A no. 175 of 2020 was filed before the Hon'ble NGT Southern Bench on alleged pollution by M/s ONGC (Oil & Natural Gas Corporation Ltd) units in the State of Andhra Pradesh along the Krishna-Godavari Basin located in East Godavari and West Godavari District of Andhra Pradesh regarding oil leakage in the pipe lines there by damaging agricultural land and water bodies . In order to ascertain the impact of the activities of M/s GAIL and M/s ONGC, the Hon'ble NGT in its orders dated 08.09.2020 has appointed a Joint Committee comprising of 1) a Senior Officer from Regional Office, Ministry of Environment & Climate Change (MoEF&CC), Chennai, 2) a Senior Officer from Regional Office, Central Pollution Control Board (CPCB), Chennai, 3) a Senior Officer as deputed by the Chairman of the Andhra Pradesh Pollution Control Board (APP/UB), 4) the District Collector, East Godavari and West Godavari Districts or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate designated by the respective District Collectors and 5) an Expert on Petroleum Engineering from Andhra University College of Engineering, Visakhapatnam to inspect the area in question and submit a factual as well as action taken report. The committee inspected and submitted report to the Hon'ble NGT.

Vide reference 4th cited, the officials of Board inspected the facility of M/s. ONGC (GGS-Kesanapalli) and observed non-compliance of consent conditions and issued issued showcause notice to the facility on 08.12.2020 vide reference 5th cited.

Vide reference 6th cited, the officials of Board inspected the facility of M/s. ONGC (GGS-Kesanapalli) and observed non-compliance of consent conditions and issued issued show

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cause notice to the facility vide reference 7th cited.

Vide reference 8th cited, the ZO, Visakhapatnam submitted the report on the ONGC facilities in East Godavari. The following were submitted with respect to the facility:

- The facility is discharging new ETP outlet water into marine outfall without obtaining consent for operation of the Board for marine outfall.
- The facility is storing tank bottom sludge unscientifically thereby violating consent condition.
- Dark oil content effluents are stagnated onland in the premises thereby causing ground water pollution.
- Open drains filled with dark colour effluents and oil spillages were observed near effluents storage tanks and near ETP area.
- The polishing pond of old ETP is floating with oil sludge and over flow of oil sludge is observed near polishing pond.
- The facility made some rectifications by removing spillages, lifting of oil sludge from concrete tank into the containers.
- The Board issued the show cause notice to the facility on the non-compliance noticed by the Board officials on 23.11.2020.
- Effluents samples were collected on 23.11.2020. at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated standards.

Vide reference 9th cited, legal hearing conducted before External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representative of the industry, JCEE, ZO, Visakhapatnam and AEE, RO, Kakinada attended the meeting through VC.

The Committee discussed improper management effluents and Solid Waste, poor condition of conveyance pipelines, unauthorized disposal of effluents into marine outfalls etc by ONGC Facilities in East Godavari District. The representatives of the ONGC informed that necessary steps will be taken to rectify defects pointed out by the NGT Committee.

The Committee after detailed discussion, recommended to communicate NGT Committee findings to the ONGC to submit specific time bound action plan to the Board within a month time. The issue will be examined upon receipt of the action plan from ONGC for each facility.

NGT Committee report is herewith enclosed for implementation of recommendations made in the report and with a direction to submit specific time bound action plan to the Board within a month time.

Encl: a/a.

Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam .
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O. //

M. Rajshankar
28/9/21
SENIOR ENVIRONMENTAL ENGINEER

UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010



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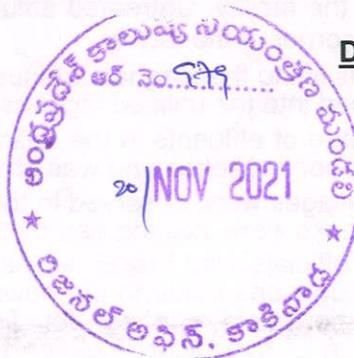
Phone:0866-2463200.
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Lr.No.126/APP/UB/UH-II/TF/KKD/2016- 934

Date: 26.09.2021.

To
M/s. Oil & Natural Gas Corporation Ltd.,
(GGS – Gopavaram),
Jaggarajupeta (V), Uppalaguptam (M),
East Godavari District.

Sir,



Sub: APPCB – HO - UH-II - TF - M/s. Oil & Natural Gas Corporation Ltd., (GGS – Gopavaram), Jaggarajupeta (V), Uppalaguptam (M), East Godavari District – Non- compliance of CFE & CFO conditions – Inspection of the Board officials on 20.11.2020 - Show cause notice issued on 08.12.2020 – Legal hearing held on 07.09.2021 – Implementation of Recommendations of NGT Committee - Submission of Action Plan – Reg.

- Ref:**
1. CFO Order No.APPCB/VSP/RJY/306/CFO/HO/2015-1818, dated 27.02.2015 valid up to 30.09.2018 and Auto renewal valid up to 30.09.2023.
 2. O.A.No.175 of 2020 NGT order dated 08.09.2020.
 3. Inspection of the Board Officials dt. 20.11.2020
 4. Showcause notice issued to the facility on 08.12.2020.
 5. The ZO Visakhapatnam report vide mail dated 23.06.2021
 6. External Advisory Committee (TF) meeting held on 07.09.2021.

The APPCB vide reference 1st cited, issued CFO to M/s. Oil & Natural Gas Corporation Ltd., (GGS – Gopavaram), Jaggarajupeta (V), Uppalaguptam (M), East Godavari District for the period up to 30.09.2018 and auto renewed upto 30.09.2023.

Vide reference 2nd cited, an O.A no. 175 of 2020 was filed before the Hon'ble NGT Southern Bench on alleged pollution by M/s ONGC (Oil & Natural Gas Corporation Ltd) units in the State of Andhra Pradesh along the Krishna-Godavari Basin located in East Godavari and West Godavari District of Andhra Pradesh, regarding oil leakage in the pipe lines thereby allegedly causing damage to the agricultural land and also water bodies. In order to ascertain the impact of the activities of M/s GAIL and M/s ONGC, the Hon'ble NGT through order dated 08.09.2020 has appointed a Joint Committee comprising of 1) a Senior Officer from Regional Office, Ministry of Environment & Climate Change (MoEF&CC), Chennai, 2) a Senior Officer from Regional Office, Central Pollution Control Board (CPCB), Chennai, 3) a Senior Officer as deputed by the Chairman of the Andhra Pradesh Pollution Control Board (APP/UB), 4) the District Collector, East Godavari and West Godavari Districts or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate designated by the respective District Collectors and 5) an Expert on Petroleum Engineering from Andhra University College of Engineering, Visakhapatnam to inspect the area in question and submit a factual as well as action taken report. The committee inspected and submitted report to the Hon'ble NGT.

Vide reference 3rd cited, the officials of Board inspected the facility of M/s. ONGC (GGS-Gopavaram) and issued i showcause notice to the facility on 08.12.2020.

Vide reference 5th cited, the ZO, Visakhapatnam reported compliance progress of ONGC facilities operating in East Godavari District. The following were submitted with respect to the facility:

- The abandoned well in which untreated water is injected was choked due to which the effluents were kicked back into the plant premises resulting stagnation of large quantities of effluents within the premises and entering into the storm water drains and thereby leads to leakage of effluents into adjacent minor irrigation field channel.
- The adjacent minor irrigation field channels is the main source of drawing water for

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aquaculture ponds and the farmers of the aquaculture ponds claimed that their fishes died due to contamination of aqua ponds.

- Pools of stagnated effluents were observed within the facility premises and effluent traces were observed in the minor irrigation channels. Oil traces were observed in adjacent to the facility. Untreated effluents were discharged into nearby drain from the North-East corner of the facility.
- The facility is lifting the stagnated effluents from minor irrigation field channel and is being pumped into the unlined lagoons through tankers.
- Due to storage of effluents in the unlined lagoon and mismanagement of effluents in the facility, poor housekeeping was observed in and around the facility.
- Lot of oil spillages were observed in the compressor station and surrounding the ETP area. Fish tanks were existing nearby the facility.
- The Board officials also inspected nearby fish ponds and enquired the farmers with regard to allegations made in the newspaper. The farmers are drawing water from the minor irrigation field channel for fish tanks, the farmers informed that due to contamination of the minor irrigation field channel they are unable to draw the water from minor irrigation field channel. No traces of contamination were observed in the fish tanks.
- Effluents samples were collected at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated standards.

Vide reference 6th cited, legal hearing conducted before External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representative of the industry, JCEE, ZO, Visakhapatnam and AEE, RO, Kakinada attended the meeting through VC

The Committee discussed regarding improper management effluents and Solid Waste, poor condition of conveyance pipelines, improper disposal of effluents, etc., by ONGC Facilities in East Godavari District. The representatives of the ONGC informed that necessary steps will be taken to rectify defects pointed out by the NGT Committee.

The Committee after detailed discussion, recommended to communicate NGT Committee findings to the ONGC to submit specific time bound action plan to the Board with a month. The issue will be examined upon receipt of the action plan from ONGC for each facility.

In view of the above, it is hereby directed to furnish specific time bound action plan **within a month** to achieve compliance of CFO & HWA obtained from APPCB under the provisions of Air Act, Water Act and HoWM Rules and plan of action to rectify the lapses of NGT Committee observations.

Encl: a/a.

Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O. //

M. Rajesh Kumar
28/9/21
SENIOR ENVIRONMENTAL ENGINEER
UH-II